

**GOVERNMENT OF INDIA
OCEAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3725
ANSWERED ON:08.04.2003
CONTINENTAL SHELF
T.T.V. DHINAKARAN

Will the Minister of OCEAN DEVELOPMENT be pleased to state:

(A) WHETHER THE GOVERNMENT ARE YET TO REFIX OUT CONTINENTAL SHELF, TERRITORIAL WATERS LIMIT E
BE SUBMITTED TO THE INTERNATIONAL FORUM; AND

(B) IF SO, THE STEPS TAKEN BY THE GOVERNMENT TO PROTECT OUR MARITIME BOUNDARIES?

Answer

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINIS
OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI)

(A) & (B) THE TERRITORIAL WATERS, CONTINENTAL SHELF, EXCLUSIVE ECONOMIC ZONE AND OTHER MARITIME
ACT, 1976 PROVIDES FOR PROTECTION OF THESE MARITIME ZONES. TERRITORIAL WATERS OF 12 NAUTIC/
MILES AND EXCLUSIVE ECONOMIC ZONE OF 200 NAUTICAL MILES ARE MEASURED FROM BASE LINES. UNDER UNITED
NATIONS CONVENTION ON LAW OF THE SEA (1982), THE DEPARTMENT OF OCEAN DEVELOPMENT IS IMPLEMEN
NATIONAL PROGRAMME FOR DELINEATING THE OUTER LIMITS OF CONTINENTAL SHELF.